

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3580
ANSWERED ON:29.07.2009
SCHEME TO CHECK CORRUPTION
Reddy Shri Anantha Venkatarami

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has any scheme to check corruption in the administrative machinery of the country;
- (b) if so, the details thereof; and
- (c) the action plan of the Government against those involved in corruption?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs. (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): The Government is fully committed to implement its policy of 'Zero Tolerance against Corruption' and is moving progressively to eradicate corruption from all spheres of life by improving transparency & accountability. It is also committed to provide clean administration. The drive against corruption in public services is a continuing process. Policies, in this regard, have been formulated and are being continuously modified from time to time in order to make them more effective and responsive to the changing environment. Primarily, it is the Secretary and Head of the Department who is responsible for ensuring probity and integrity in his Ministry/Department. Several steps have been taken to combat corruption and to bring more transparency into the system by various administrative/ legislative measures. These include-

- (i) Issue of Whistle Blowers Resolution, 2004;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instructions on transparency in tendering & contracting process by the CVC;
- (v) Instructions issued by the CVC advising the organizations to adopt integrity pact in major Government procurement activities;
- (vi) India is amongst the countries who have signed the United Nations' Convention against Corruption;
- (vii) Introduction of e-Governance and simplification of procedures and systems; and
- (viii) Issue of Citizen Charters.

(c): The preventive measures duly supported by various Conduct Rules governing the service conditions of Public Servants act as deterrent against corruption. The Government has drafted a Civil Services Bill, which envisages to provide a statutory basis for the regulation of the Civil Services in India, to ensure inter-alia, a high standard of ethics in the Civil operation; requiring and facilitating every Civil Service employee to discharge official duties with competence, and loyalty; care and diligence; responsibility; integrity; objectivity and impartiality; without discrimination and in accordance with the law.